

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 69/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017

NAME OF THE COMPANY: Sudha Gupta vs Jai Prakash Associates Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 7 of I & B Code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>				

CP No.(IB)69/ALD/2017

None for the parties. The case is fixed for the pronouncement of order. The order in detail is recorded separately. The present petition is rejected being infructuous as the amount due under FDs are reported to have been paid and if there is some dispute in respect of accrual of or delayed and payment of interest and other expenses such is not expected to be enforced or executed through the present I & B petition. As per settled legal position the proceeding under the I & B Code are not a recovery proceeding. Therefore, parties are at liberty to agitate the same in accordance with law before the appropriate forum including this Bench under the provision of Companies Act.

With the above stated discussion, the present petition stands disposed of.

no order as to cost.

— Sd —

H.P. Chaturvedi,
Member (Judicial)

Dated:22.12.2017

Typed by:
Jyoti
(Stenographer)